

MR. CHAIRMAN : Yes, it has been approved by the hon. Speaker. The Minister can make the statement.

MAJ. GEN. (RETD.) BHUWAN CHANDRA KHANDURI (GARHWAL) : Sir, this is a very important issue. So, *(Interruptions)*

[Translation]

SHRI S. B. CHAVAN : I present it on the Table, and for your kind information I will read out it.

[English]

Sir, some of the hon. Members have expressed misgivings about the numbering and sequence of paragraphs in the Vohra Committee Report. The paragraphs are numbered 1, 2, 3, etc. The subparagraphs are shown, for example, as 1.1, 1.2, 1.3 etc. Unfortunately, in the original Report signed by Shri N.N. Vohra himself, there was a typographical mistake and after para 3, the number given to next paragraphs is 6, whereas it should have been numbered as 4. Thus, the numbering as it appears in the Report placed before the House is 3.7, followed by 6.1. I have stated in the House that this is a genuine typographical mistake. I have shown to the hon. Speaker the original Report itself where the typing mistake had unfortunately crept in.

Some of the hon. Members have also expressed some doubts as to whether there are any annexures or supplements to the Report. I would like to categorically state that the Report which has been tabled in the House is complete in itself. There are no annexures or supplements to the report. I have checked this up personally with the then Home Secretary and the author of the Report, Shri N. N. Vohra, who confirmed that there are no annexures or supplements to the Report, and that the Report tabled in the House is complete.

I beg your leave to place this paper on the Table of the House.

[Placed in library Sec. No. LT. 7964/95]

MR. CHAIRMAN : Now let us resume the discussion, Shri Ram Kripal Yadav....

(Interruptions)

SHRIMATI MALINI BHATTACHARYA (JADAVPUR) : Sir, how is it that the typographical errors were not corrected by the Minister before laying the Report on the Table?

SHRI S. B. CHAVAN : I cannot correct them. I have to give the copy as it is.

MAJ. GEN. (RETD.) BHUWAN CHANDRA KHANDURI : Sir, it is very surprising that nobody in the staff, not even some senior officer, could find out any mistake.

MR. CHAIRMAN : There is sufficient explanation on that...

(Interruption)

MR. CHAIRMAN : We cannot have a discussion like this on a statement. Please take your seat.

[Translation]

SHRI DAU DAYAL JOSHI (KOTA) : This misunderstanding has not occurred because of the hon. Home Minister but because of the statement of the Parliamentary Affairs Minister. The Parliamentary Affairs Minister is responsible for this disorder. He repeatedly went on saying that it would take them so many days to make a copy of this report, whereas all Member insisted on placing the report on the table of the House.

[English]

MR. CHAIRMAN : Okay, please take your seat now...

(Interruptions)

MR. CHAIRMAN : No, it is over. There cannot be any discussion on the Minister's statement. Ram Kripal Yadav Ji is speaking on the Workmen's Compensation Bill. Yadav Ji, you can start your speech now.

17.55 hrs.

WORKMEN'S COMPENSATION (AMENDMENT) BILL-contd.

[Translation]

SHRI RAM KRIPAL YADAV (PATNA) : Mr. Chairman, Sir, since yesterday, we have been discussing the Workmen's Compensation (Amendment) Bill, 1923. The Government has introduced this Bill in the House after a long time. We thank the Government that it has concern for the workmen. *(Interruptions)*

[English]

MR. CHAIRMAN : Shri Ram Kripal Yadav, you do not listen to all those interruptions. You address the Chair and continue your speech.

(Interruptions)

MR. CHAIRMAN : Shri Yadav, if you want to speak you may speak. Otherwise I will allow the next Member. You are given the time and you must speak.

(Interruptions)

[Translation]

SHRI RAM KRIPAL YADAV (PATNA) : Mr. Chairman, Sir, I am speaking (Interruptions) Mr. Chairman, Sir, I was saying that the intention of the Government does not seem to be honest. I do not feel that in a poor country like India you intend to do justice to the workers. I do not want to go into more details. Shri George Fernandes has already spoken in detail. He has explicitly made it known to this House as will as the nation of the present plight of the workers, the attitude of the Government towards them and the welfare schemes formulated for them. You have been in power for a long time and it is only today that you have talked of the welfare of the workers by bringing in a Bill in this House. Had you really been concerned about the welfare of the workers, you would have increased this meagre amount provided in the Bill and the Members sitting in the Opposition would have also welcomed it. I welcome this Bill, but particularly its spirit of welfare of workers. However there is need to reconsider the manner in which you want to help the workers.

The hon. Minister has just said that he wants to help the workers of the country in all possible manners. He has made a provision for the workmen and the farm labourers. This nation belongs to these farm labourers. There are a large number of other workers also in this country who are not in your knowledge and whom Shri George Fernandes has talked about earlier. I do not want to repeat the facts. I belong to Bihar. It is the poorest State in the

country where poor workers are in vast majority and they depend on other States for their livelihood. They migrate to other States to earn their livelihood. Perhaps you have no concern for them.

18.00 hrs.

Lakhs of people died in Delhi. The workers from Bihar work in factories but there if no one to think of their welfare. No one thinks of them. They die by working hard but no one helps them.

MR. CHAIRMAN : Shri Ram Kripal Yadav, please take your seat.

[English]

Hon. Members, four more Members are to participate in the debate. This is the second day we are discussing this Bill. Some hon. Members who want to speak on this Bill may not be available here tomorrow. So, if you all agree, to accommodate our colleagues let us extend the House for half-an-hour so that we can complete this today.

SEVERAL HON. MEMBERS : No, No.

MR. CHAIRMAN : Okay. Shri Ram Kripalji, you can continue tomorrow.

The House stands adjourned to meet again at 11:00 a.m. tomorrow.

18.01 hrs

THE LOK SABHA THEN ADJOURNED TILL ELEVEN OF THE CLOCK ON THURSDAY, AUGUST 3, 1995/SRAVANA 12, 1917 (SAKA).